

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10631/2024

(Arising out of impugned final judgment and order dated 18-04-2022 in WP No. 7831/2022 passed by the High Court for the State of Telangana at Hyderabad)

VINOD SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ORS.

Respondent(s)

(IA No.262797/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 10826/2024 (XII-A)

(IA NO.162825/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. Varun Thakur, Adv.
Mr. Tripurari Ray, Adv.
Mr. Ram Karan, Adv.
Mr. V.V. Gautam, Adv.
Ms. Shraddha Saran, Adv.
Mr. Varinder Kumar Sharma, AOR

M/S. Varun Thakur & Associates, AOR

For Respondent(s)

(Resp.Nos.1 to 3)

Ms. Devina Sehgal, AOR
Mr. Vineet George, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As the writ petition filed by the petitioners is pending, we have suggested the learned counsel representing respondent nos.1 to 3 that the interim order passed by this Court can continue to

operate till the disposal of the writ petition before the High Court. The impugned interim order permits respondent nos.2 and 3 to go ahead with the construction of the road on a private property without taking recourse to the acquisition. However, the learned counsel appearing appearing for respondent nos.2 and 3 are not agreeable for even this reasonable suggestion made by the Court.

Hence, leave granted.

The interim relief granted *vide* order dated 10th April, 2024 shall continue to operate till the final disposal of these Appeals.

The counter affidavit shall be filed within a period of four weeks from today. Rejoinder affidavit, if any, shall be filed within four weeks thereafter.

Notwithstanding the pendency of these Appeals, the High Court will proceed with the hearing of pending petitions.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)